CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 82/MP/2021

Subject	:	Petition under section 79(1)(f) of the Electricity Act, 2003 for directions on illegal claim towards the transmission charges for the period 16.6.2013 to 13.8.2013 and capacity charges for the period 16.6.2013 to 26.7.2013, including late surcharge fee by illegal invoking letter of credit by KSK Mahanadi Power Company Limited for the period without supplying power to the petitioners.
Petitioner	:	SPDCL and 5 others
Respondent	:	KSK Mahanadi Power Company Limited and 4 others

Petition No. 38/MP/2022

Subject	:	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.
Petitioner	:	KSK Mahanadi Power Company Limited
Respondent	:	TSSPDCL and 3 others
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Anand Ganesan, Advocate, KSKMPCL Ms. Aishwarya Subramani, Advocate, KSKMPCL Shri S. Vallinayagam, Advocate, Telangana and AP Discoms Ms. Bhavya Arora, Advocate, Telangana and AP Discoms Ms. Durga Vallinayagam, Advocate, Telangana and AP Discoms Shri Ashok Rajan, Advocate, SRLDC and WRLDC Shri Debajyoti Majumdar, Advocate, SRLDC and WRLDC Shri Alok Kr. Mishra, Advocate, SRLDC and WRLDC Ms. Himani Dutta, Advocate, SRLDC and WRLDC Shri Gajendra Sinh Vasava, Advocate, SRLDC and WRLDC

Record of Proceedings

The cases were called out for hearing in a virtual mode.

2. During the hearing, the learned counsel for KSKMPCL submitted that the disputes involved in the present Petitions are similar to those adjudicated by the Commission vide its common order dated 28.1.2026 in Petition Nos. 91/MP/2018,

53/MP/2021, 61/MP/2021 and 149/MP/2021, as the disputes arise out of the same Power Purchase Agreement (PPA) and involve the same parties. He further submitted that a writ petition challenging the said order is pending before the Hon'ble High Court of Andhra Pradesh in Writ Petition No. 4007 of 2026, and the Hon'ble High Court, vide its order dated 11.2.2026, has suspended the Commission's common order dated 28.1.2026. The said writ Petition is listed for hearing on 29.10.2026, and the interim order has been extended. Accordingly, he requested that the present Petitions be adjourned for two weeks. The learned counsel for KSKMPCL further sought permission to file the affidavit directed by the Commission vide the RoP for the hearing dated 31.7.2026.

3. The Commission, after hearing the parties, adjourned the matter and permitted KSKMPCL to file the said affidavit, as directed vide the RoP of the hearing dated 31.7.2026, within three weeks. Further, the parties were also directed to complete the pleadings on merits within four weeks, if not done earlier.

4. The Petitions shall be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)